

Office Notice, Office
Memorandum, of coram
appearance, Tribunal's
Orders of direction &
Registrar's Orders.

①
Tribunal's Orders

Fixed For AH / IR
on 3/12/93.

Yeli
for Dy. Registrar

WShu

no dr
SOTM

Date: 3-12-93

Mr. S. Natarajan for the
applicant.

ADMIT

Reply within six weeks.

Matter be placed before the
Registrar for completion of
pleadings on 28.1.94
and then in sine-die list.

M/R Kolhatkar
(M.R. Kolhatkar) (M.S. Deshpande)
H (A) RC

Notices issued to
all respondents
on 17/12/93.

3
2/1/94

~~Notice dt. 17-12-93
issued to R No 1 & 2
back in sealed order
post sent~~

Notice dt. 17-12-93
Served on R No-1 on
22-1-94

NO
24-1-94

Dated: 28-1-1994.

(2)

None for the applicant.

Mr J.B. Ghodke, Head Clerk
India Govt. Mint is present
on behalf of Respondents
no. 1 & 2.

Respondent no 3 is present
in person.

S.O. to 28-3-1994 for
reply as a last chance.



Dy. Registrar

Dated: 28/3/94.

None for applicant.

Mr. J.B. Ghodke, Head
Clerk, India Govt. Mint, Bb.
is present on behalf of
Respondents.

Reply not yet filed
by either of the Respon-
dents.

S.O. to 15/6/1994 as the
last chance. No further
time will be given for
filing reply.



Dy. Registrar

Dated: 15-6-1994.

None for the applicant.

Mr. Matkar, Counsel
for the Respondents. He
prays to grant short
time for filing reply.

S.O. to 8-7-1994 as
the last chance.



Dy. Registrar

Reply filed
in Registrar's
court today.
19/8/94

Dated: 8-7-1994.

(3)

Note for the applicant.

Mr. J. B. Ghodke, Head
Clerk, India Govt. Mint, Bombay
is present on behalf of
Respondents 1 to 2. He has
filed reply today which is
taken on record and has
undertaken to serve copy
of the same on the
applicant / Counsel.
He also submits that
R-3 is not interested
in the proceedings
and gives a copy of
letter from R-3.

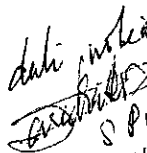
The matter be
remitted in sine-die
list. At the time of
fixing the date of
hearing notice may
be issued to R-2 & 3
and Counsel for the
applicant.


Dy. Registrar

Per Tribunal

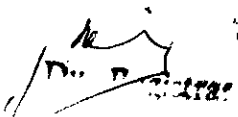
The matter is taken out
from sine-die list - fix
for final hearing on
30-4-96. Issue notice to the
parties.


Deputy Registrar


S. P. Palla, Asst
to S. Nalwaze 16/1/96

Per Tribunal Date: 20/4/96
Applicant in person by Name
Advocate / Respondent by Mr. M. I. Sethan
Counsel for and of firm
The matter adjourned to 23/10/96
for final hearing

Notice issued on
19/2/96
Jali
22/2


Dy. Registrar

Per Tribunal

Date: 23-10-96

Applicant in person by *Maze*
Advocate / Respondent by *Shri. Kuma*
for want of time
The matter adjourned to 11-2-97
for Final Hearing

[Signature]
Dy. Registrar
23/10/96

Per Tribunal

Date: 11/2/97

Applicant in person by *Mr. S. Natarajan*
Advocate / Respondent by *Mr. Wadhavkar*
Counsel for want of time
The matter adjourned to 17/6/97
for final hearing

[Signature]
Dy. Registrar

memo of Appearance
Filed by Shri R.N. Pandya
Counsel for Respondents.

[Signature]
2012

Dated: 17-6-97 (33)

Shri S. Natarajan, Counsel for
the applicant - Shri M.I. Sethna
Counsel for the respondents

Adjourned to 14-10-97

[Signature]
(M.R. Kolhatkar)
M(A)

[Signature]
(B.S. Hegde)
M(S)

Per Tribunal

Date: 14-10-97

Applicant in person by *Mr. S. Natarajan*

Mr. Wadhavkar
The matter adjourned for want of time
for 24-12-97 for
Final Hearing

[Signature]
Dy. Registrar

SH
24/12/97

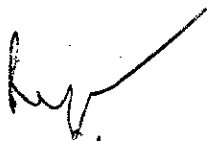
Dated: 24-12-97 (14)

Applicant and Counsel
absent. Respondents' Counsel present.

The application is dismissed
for default. No costs.


(P. P. Srivastava)
M(A)

mj-


(R. G. Vaidyanathan)
VC

(5)

Order/Judgement (despatched
to Applicant/Respondent(s))
on 20/1/98


05/10/98